

The High Court Of Madhya Pradesh**WP-9742-2021***(RAMIT BASU AND OTHERS Vs UNION OF INDIA AND OTHERS)*

2

Jabalpur, Dated : 22-06-2021**Heard through Video Conferencing.**

Shri Anshuman Singh, learned counsel for the petitioner.

Shri J.K.Jain, learned Assistant Solicitor General with Shri Vikram Singh, learned counsel for the respondent no.1/Union of India.

Shri Purushendra Kaurav, learned Advocate General with Shri Swapnil Ganguly, learned Deputy Advocate General for the respondent nos.2, 3, 4 and 6.

Shri Akshay Sapre, learned counsel for the respondent no.7.

Respondent no.5 has been wrongly mentioned as The National Tiger Conservator Authority instead of National Tiger Conservation Authority.

Learned counsel for the petitioner submits that he shall correct the cause title. He may also implead the National Board for Wild Life as party/respondent no.8.

Issue notice to the respondent no.5 and newly impleaded respondent no.8.

Shri Vikram Singh, learned counsel accepts notice on behalf of respondent no.5- the National Tiger Conservation Authority and National Board for Wild Life, returnable by four weeks.

Learned counsel for the petitioner may provide copies of the writ petition to Shri Vikram Singh, Advocate who may seek instructions on their behalf and file reply to the writ petition.

**(MOHAMMAD RAFIQ)
CHIEF JUSTICE****(VIJAY KUMAR SHUKLA)
JUDGE**